

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 3394 of 2020

Ramesh Munda **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Avishek Prasad, Advocate
For the State : Mrs. Niki Sinha, A.P.P.

02/09.09.2020 Heard Mr. Avishek Prasad, learned counsel for the petitioner and Mrs. Niki Sinha, learned A.P.P. for the State.

The petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Rajrappa P.S. Case No. 55/17, corresponding to G.R. Case No. 436/17.

It has been alleged that some tractors were seen coming which were illegally loaded with coal. The tractors were seized but the accused persons managed to get freed one of the tractors.

The petitioner appears to be the owner of the tractor bearing registration no. JH-02C-2284.

It has been stated by the learned counsel for the petitioner that the petitioner does not have any criminal antecedent. It has further been stated that the tractor was entrusted to the driver and therefore the petitioner cannot be held responsible for any omission or commission committed by the driver.

On consideration of the fact that the petitioner does not have any antecedent and that he is the owner of the tractor who was not found to be present in the place of occurrence, he is directed to surrender before the learned court below within a period of four weeks and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Ramgarh in connection with Rajrappa P.S. Case No. 55/17, corresponding to G.R. Case No. 436/17, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(R. Mukhopadhyay, J.)